



2026:DHC:2933-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ EFA(COMM) 7/2026 and CM APPL. 12401/2026

M/S SWARN ENTERPRISESAppellant

Through: Mr. Hrithik Manchanda, Adv.

versus

M/S RUCHI PLASTICS AND ENGINNERING
WORKS

.....Respondent

Through:

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

07.04.2026

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1. Mr. Hrithik Manchanda, learned counsel for the appellant seeks leave to withdraw the appeal as he submits that disputes between the parties stand amicably resolved and the execution proceedings initiated have also been withdrawn.

2. Accordingly, the appeal is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

APRIL 7, 2026/yg